

**Regarding proposed Mokedatu Reservoir in Karnataka - laid**

**SHRI S. RAMALINGAM (MAYILADUTHURAI):** The proposed reservoir- namely Mokedatu Reservoir is in total violation of the Final order of the Cauvery Water Disputes Tribunal dated 5.2.2007 as well as the Judgment of the Hon'ble Supreme Court of India dated 16.2.2018 and is completely detrimental to the interest of the farmers and the drinking water needs of the common people. The farmers and people of Tamil Nadu have been consistently and persistently opposing the construction of Mokedatu Reservoir in Karnataka across the river Cauvery and in fact, passed unanimous resolutions in the State Assembly disapproving the above reservoir project against all the norms of the Inter State River. Incidentally, the Civil appeal filed by the state of Tamilnadu seeking restraint order on the above said proposal is also pending before the Hon'ble Supreme Court and hence the subject matter of the proposal involving the construction of Mokedatu Reservoir itself is now sub judice. I humbly request the Union Government neither to give approval for the detailed project report nor for the construction of Mokedatu Reservoir as proposed which would be against the interest of both the farmers and the people of the State of Tamilnadu.